

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 158 OF 2017

Dated: 14th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Adani Power Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for Appellant(s) : Mr. Hemant Singh

Counsel for Respondent(s) : Mr. G. Umapathy
Mr. Aditya Singh for R-2 & R-3

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 13.10.2017 after serving copy on the other side. Rejoinder may be filed within one week thereafter.

List the matter on **31.10.2017.**

(I. J. Kapoor)
Technical Member
ts/vt

(Justice Ranjana P. Desai)
Chairperson